## Resolution regarding' Khalistan State

1038. SHRI F. M. KHAN:
SHRI SYED AHMAD
HASBMI:
SHRI GURUDEV GUPTA:
SHRIMATI RATAN
KUMARI:
SHRIMATI HAMIDA
HABIBULLAH:
SHRI PRAKASH MEHROTRA.SHRI DINESH GOSWAMI:
SHRI NARASINGHA PRASAD
NANDA;
SHRI INDRADEEP SINHA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government's attention has been drawn to the demand ( for 'Khalistan' and also to the resolution adopted by the 54th Sikh Educational Conference demanding 'associate membership' of the U.N. for Sikhs on the ground that the Sikhs are a nation;
- (b) if so, what are the details thereof and what is Government's reaction thereto; and
- (c) whether Government have made any attempt to find out the force behind this demand?

THE MINISTER OF STATE IN HOME THE MINISTRY OF **FAIRS** YOGENDRA (SHRI MAK WANA): According to (a) to (c) information furnished by the Govern ment of Punjab, the 54th All India Educational Conference held at Chandigrah in March, 1981 and the Shiromani Akali Dal (Talwandi Group) in the Conference held Anandpur Sahib on 13th April, 1981 passed a resolution for the associate membership of the United Nations for Sikhs. the Subsequently, however. the Chief Khalsa Dewan who was authorised by the 54th All India Sikh Educational Conference to approach the United Nations for associate mem have after re-consideration bership decided dissociate themselves to the resolution.

The State Government have fui reported that the elements who support this demand are under their close watch and that action against them would be taken according to law.

#### Issu<sub>e</sub> of licence to MJS. Bisieri India (P) Limited

1039. SHRI SAT PAUL MITTAL: SHRIMATI AMARJIT KAUR: SHRI BIPINPAL DAS: SHRI DHARMAVIR: SHRIMATI USHA MALHOTRA: SHRI NARENDRA SfNGH: SHRI BALRAM DAS: SHRI MAHENDRA MOHAN MISHRA: SHRI SANTOSH KUMAR SAHU; SHRI HARVENDAR SINGH HANSPAL: **SHRIMATI** MANORAMA PANDEY; SHRI BUDDHA PRIYA MAURYA: SHRI (MOLANA) ASRARUL HAQ; SHRI PIARE LALL KUREEL URF PIARE LALL TALIB UNNAVI: SHRIMATI MARAGATHAM CHANDRASEKHAR: SHRI ROSHAN LAL:

Will the Minister of INDUSTRY be pleased to state:

- (a) the date on which Government issued licence to M]s. Bisieri India (P) Limited authorising them to manufacture soft drinks and beverage bases in India;
- (b) whether the Company has since its inception in India repatriated any money to Itlay on account of (i) dividend's, (ii) royalties, (nil technical know-how, (iv) import of raw materials and (v) purchase of machinery and equipment;
- (c) what are the amounts remitted under each head; and

(d) whether the above company is under any obligation to generate I foreign exchange in order to cover such remittances?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY i (SHRI CHARANJIT CHANANA): (a) M|s. Bisleri India (P) Limited were registered as a small unit on 28th July, 1971, for the manufacture of aerated warter in Maharashtra State.

- (b) and (c) According to available information, since its inception in India, the company has not repatriated any money to Italy On account cf dividends, royalties, technical know-how, import of raw materials and purchase of machinery and equipment.
- (d) In view of (b) and (cl above, does not arise.

### Procurement of Submarines from West Germany

### 1040. SHRI SUNDER SINGH

BANDAR I: SHRI V.
GOPALASAMY; SHRI V:
VENKA: SHRr BHUPESH
GUPTA: SHRI YOGENDRA
SHARMA; SHRI M.
KALYANA;
SUNDARAM;
SHRIMATI AMARJIT
KAUR: SHRI RAMANAND
YADAV:

Will the Minister of DEFENCE be pleased to state;

- (a) what progress has been made in the negotiations with the West Germany for procurement of submarines for Indian Navy and for transfer of technology in regard thereto for indigenous manufacture of this type of submarines.
- (b) whether any delay is apprehended in their procurement and if so, what are the reasons for this delay;
- (c) whether it is a fact that having known Government's decision, the

German firm has lately started raising the prices of the submarines and spares and is now offering an old version of the submarines; and

(d) what amount of money is required to be paid to the German firm for training Indian personnel?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Negotiations with a West German Shipyard are going on.

- (b) No, Sir.
- (c) No. Sir, Financial implications of the proposed deal are subject to negotiations, which are continuing.
- (d) This matter is subject to negotiations and has not been finalised as yet.

# Letters from Members of Parliament to Ministers

1041. SHRI SYED AHMAD HASHMI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government are aware that the letters addressed to the various Ministers in the Cabinet by the Members of Parliament are not replied to;
- (b) if so, what stens Government propose to take to ensure that each letter from Members of Parliament is properly examined and replied with in a reasonable tirrfe; and
- (c) what is the total number of letters received by each Minister dur ing the period from 1st January, 1980 to 31st March, 1981?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b) Standing instructions already exist requiring prompt attention to letters received from the Members of Parliament. These instructions, which have been incorporated in paras 43(1) and